

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

8.

C.P.(IB)/398(MB)/2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 28.11.2022

NAME OF THE PARTIES:

Religare Finvest Limited

Vs

Kumaon Entertainment & Hospitalities Private
Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Sanjeev Singh a/w Ms. Ridhi Pahuja, Ms. Taniya Bansal, Ld. Counsel for the Financial Creditor present. Mr. Naserali Rizvi i/b Dua Associate, Ld. Counsel for the Corporate Debtor present.
2. Both sides submit that the matter is settled out of court. In view of the settlement of claim, the Financial Creditor intends to withdraw the Petition and seeks leave of the court. Permission granted.
3. Accordingly, C.P.(IB)/398(MB)/2022 is **dismissed** as withdrawn. File to be consigned to records.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)